

भाटी खान के कर्मचारों को मजदूरी का भुगतान

1514. श्री सुनील कुमार घटनाधिक :
कुमारी शुशीला तिरिया :

क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को 1986-87 के दौरान भाटी खानों में कार्य कर रहे हजारों मजदूरों का मासिक वेतन दिलाये जाने के संबंध में श्री साहु राम, प्रखन खसिक सुधार समिति, संजय काजोनी, महरोली, मई दिल्ली से कोई शिकायत/अभ्यावेदन प्राप्त हुआ है ; और

(ख) यदि हां, तो इस संबंध में क्या है और उम पर सरकार द्वारा क्या कार्यवाही की गई है ?

श्रम मंत्रालय के राज्य मंत्री (श्री पी० ए० संगमा) : (क) श्रम मंत्रालय में ऐसी कोई शिकायत/अभ्यावेदन प्राप्त नहीं हुआ है ।

(ख) प्रश्न नहीं उठता ।

Reserve Forest Area in Tripura

1515. SHRI NARAYAN KAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) how many acres of land is situated within the area of Reserve Forest in the State of Tripura.

(b) what is the percentage of land kept within the Reserve Forest area in proportion to the total land of the State;

(c) how many people are residing in the Reserve Forest area; and

(d) how many acres of cultivable land are within the Reserve Forest area?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL): (a) The stee of Reserver forests during-

1985-86 in the State of Tripura was approximately 3862 sq. km.

(b) The land notified as Reserved-forest is about 37 per cent of the geographical area.

(c) and (d) No survey has been carried out

Release or cultivable land in Tripura declaretgas Reserve Forest area

1516. SHRI NARAYAN KAR: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether any proposal has been sent by the Government of Tripura to the Government of India to release the home-stead of permanent residents and their cultivable land from the Reserve Forest area;

(b) whether any steps have been taken by the Government of India to release such land; if not, what are the reasons therefor; and

(c) whether it is a fact that extension of rubber plantation has been hampered as permission is not being given by the Department?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL):

(a) No, Sir.

(b) Does not ,arise.

(c) Raising of ruber plantations on forest lands is use of forest land for non-forestry purpose, and as such requires prior permission of the Central Government under the provisions of the Forest (Conservation) Act, 1980. The Gov-rnment of Tripura have submitted mo pre-posals to the Central Governmeat for raising rubber plantations on forest lame's.